

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1982 of 2021

1. Vineshwar Singh 2. Ramesh Singh 3. Aklesh Singh @ Akhilesh Singh 4. Balwant Singh 5. Ajgut Singh 6. Kupnet Singh 7. Sukhnath Singh 8. Basant Singh 9. Tapeswar Singh 10. Munna Devi 11. Motima Devi @ Motimwa Devi 12. Surji Devi 13. Palo Devi 14. Guddi Devi 15. Laxman Singh	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. A.K. Chaturvedy, Advocate Mr. Rajesh Kr. Singh, Advocate
For the State	:	Mr. A.K. Dey, Addl. P.P.
For the Informant	:	Mr. Nandan Prasad, Advocate

Order No.02 Dated- 12.04.2021

Heard the parties through video conferencing.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Manika P.S. Case No.86 of 2020 registered under sections 147/148/149/341/323/324/307/504/506 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners were members of unlawful assembly and being armed with deadly weapons in prosecution of common object of the assembly attempted to murder the informant party. It is further submitted that the allegations against the petitioners are all false and for the selfsame occurrence, from the side of the petitioners, petitioner no.11 has lodged an FIR basing upon which Manika P.S. Case

No.87 of 2020 has been registered. It is also submitted that there was free fight between the parties. It is then submitted that the petitioners are ready and willing to jointly pay Rs. 60,000/- as ad interim victim compensation to the informant without prejudice to their defence in this case and undertake to cooperate with the investigation of the case and also undertake that they will not annoy or disturb the informant or the family member of the informant in any manner during the pendency of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. and the learned counsel for the informant opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of eight weeks from the date of this order, they shall be released on bail on jointly depositing a demand draft of Rs. 60,000/- as ad interim victim compensation in favour of informant and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Latehar, in connection with Manika P.S. Case No.86 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case with further condition that they will not annoy or disturb the informant or the family members of the informant in any manner during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioners deposits the ad interim victim compensation amount, the court below is directed to issue notice

to the informant and hand over the said demand draft to him, after proper identification.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-